

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NOS. 51 AND 52 OF 2020

Sonia Suctancar Petitioner
V e r s u s
Gaurang Suctancar Respondent

Mrs. A. Agni, Senior Advocate with Ms. Jay Sawaikar, Advocate for the Petitioner in LD-VC-CW-51-2020.
Mr. S. D. Lotlikar Senior Advocate with Mr. J. Karn, Advocate for the Petitioner in LD-VC-CW-52-2020. .
Mr. Parag Rao, Advocate for the Respondent.

Coram :- M. S. JAWALKAR, JJ.

Date : 26th June, 2020

P.C.

Heard learned Senior Counsel Mr. S. D. Lotlikar and Mrs. A. Agni, for the petitioner in both the petitions and Mr. Rao, the learned Counsel for the respondent.

2. After hearing the matter for sometime, Mr. Lotlikar, the learned Senior Counsel, states that he will withdraw the suit with liberty to file an application under Section 9 of the Arbitration and Conciliation Act, 1996, (Act, for short), before the appropriate Court within fifteen days.
3. Leave granted.
4. Learned Counsel for the respondent undertakes to continue the earlier

statement made on 19th June, 2020 that he will not part with the property of the firm nor he had part with any property. His statement is taken on record. This undertaking will continue till filing of application under Section 9 of the Act before an appropriate forum by the petitioner.

5. It is informed to the Court that there is already an application under Section 9 of the Act filed by the respondent and it is reserved for ad-interim orders. The undertaking given by the respondent will continue subject to the outcome of the application under Section 9 of the Act filed before the Commercial Court by the respondent, to which learned Senior Counsel have no objection.

6. The application if filed by the petitioner under Section 9 of the Act is directed to be disposed of as expeditiously as possible preferably within two months from today. So also, the application which is filed by the respondent before the Commercial Court is hereby directed to be decided as expeditiously as possible preferably within two months from today.

M. S. JAWALKAR

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